

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
J A I P U R.

CP 100/95
(OA 89/95)

Date or order: 12.12.95

Nanu Ram

: Petitioner

Versus

Shri M. Shirajuddin and others : Respondents

Mr. Mahendra Shah, counsel for the petitioner
Mr. Manish Bhandari, counsel for the respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER(ADMINISTRATIVE)
HON'BLE SHRI RATTAN PRAKASH, MEMBER(JUDICIAL)

O R D E R

(PER HON'BLE SHRI O.P.SHARMA, MEMBER(ADMINISTRATIVE))

In this contempt petition Shri Nanu Ram has prayed that the respondent-contemners may be suitably punished for flouting the interim direction issued by the Tribunal on 22.2.1995 in OA No.89/95 to the effect that if any selection to the post of Chief Ticket Inspector Scale Rs.2000-3200 is made, it shall be subject to the out-come of the OA and that this fact should be specifically mentioned in every promotion order.

2. We have heard the learned counsel for the parties and have gone through the record.

3. Initially the respondents had not complied with the interim directions of the Tribunal as aforesaid but subsequently by issuing corrigenda which are annexed

(J)

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to the reply of the respondents, they have complied with the directions of the Tribunal. In the circumstances of the present case, we hold that no further action is necessary on this contempt petition and it is dismissed as having become infructuous. The notices issued are discharged.



(RATTAN BHAKASH)
MEMBER (J)



(O.P.SHARMA)
MEMBER (A)